

W.P(C)No. 16 OF 2005
ITEM No.42

Court No. 1

SECTION PIL
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 2-6 in Writ Petition(Civil) No.16/2005

SANJEEV BHATNAGAR

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(for impleadment, intervention and office report")

Date : 07/03/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)

In-Person

For Respondent (s)Mr. M.R. Calla, Sr. adv.
Mr. P.H.Parekh, Adv.
Ms. Ranjeet Rohatgi, Adv.
for M/s. P.H. Parekh & Co., Advs.

Mr. R.L.Panjwani, Adv.
Mr. Mushtaq Ahmad, Adv.

Mr. Vijay Panjwani, Adv.

Mr. R.N.Keswhwani, Adv.

Intervenor-in-person

Mr. Milon K.Banerji, AG
Mr. P.P. Malhotra, ASG
Mr. Navin Prakash, Adv.
Mr.Manish Tiwari, Adv.
Mr. Gaurav Agrawal, aDv.

Ms. Sushma Suri,Adv.

UPON hearing counsel the Court made the following

O R D E R

Applications for impleadment/intervention are allowed.

Let the applicants be joined as respondents.

The petitioner to supply copies of the paperbook to the newly incorporated parties within three days.

Brief counter only shall be filed by the newly joined respondents within two weeks. Counter by other respondents shall also be filed within two weeks.

Rejoinder, if any, be filed within two weeks thereafter.

List for final hearing in April, 2005.

(Ajay Kr. Jain)

(Shelly Sen Gupta)

Court Master

Court Master